

**MINISTRY OF CIVIL AVIATION**

**NOTIFICATION**

New Delhi, the 12th June, 2003

**S.O. 718(E).**—In exercise of the powers conferred by clauses (a), (b) and (c) of sub-section (2) of section 41 of the Airports Authority of India Act, 1994 (55 of 1994) and in supersession of the International Airports Authority of India (Conditions of Service of Chairman and other Whole-Time Members) Rules, 1973 and the National Airports Authority (Conditions of service of the Chairman and Other Members) Rules, 1987, except as respect things done or omitted to be done before such supersessions, the Central Government hereby makes the following rules, namely :-

**1. Short title and commencement.** – (1) These rules may be called the **Airports Authority of India (Conditions of Service of the Chairman and Other Members) Rules, 2003.**

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Definitions.** – In these rules, unless the context otherwise requires, -

(a) "Act" means the Airports Authority of India Act, 1994 (55 of 1994);

(b) "Authority" means the Airports Authority of India constituted under section 3 of the Act;

(c) "Chairperson" means the Chairperson of the Authority appointed under clause (a) of sub-section (3) of section 3 of the Act;

(d) "Member" means the member of the Authority;

(e) Words used herein but not defined shall have the same meanings respectively assigned to them in the Act.

**3. Salary and allowances.** – (1) The Chairperson shall be paid salary in the scale of pay of Rs.27750-750-31500 per month.

(2) The whole-time Member shall be paid salary in the scale of pay of Rs.25750-650-30950 per month.

**4. Fee.** – Every part-time member, who is not a servant of the government, shall be paid a sitting fee of Rs.2000/- for each day he attends the meetings of the Authority and Rs.1000/- for each day he attends the meeting of its committee, if any.

**5. Residential Accommodation.** – The Chairperson and every other whole- time member shall be entitled for residential accommodation subject to the following: -

(a) Recovery of rent for the accommodation arranged by the Authority shall be @ 10% of the salary subject to the ceiling on the monthly rental for such accommodation to be regulated in accordance with the instructions issued by the Central government in this regard from time to time; and

(b) additional recovery @ 2.5% wherever furnished accommodation has been arranged by the Authority either in its own township or own residential flats or arranged on lease basis.

**6. Free use of Vehicle.** - The vehicle used by the Chairperson and the whole-time member for private purposes shall be regulated in accordance with the instructions issued by the Central Government in this regard from time to time.

**7. Travelling Allowance and Daily Allowance.** - (1) Chairperson and every other member, who is not a servant of the Government, shall be entitled to travelling allowance and daily allowance at the same rates as is applicable to the officer of the highest rank of the Authority.

(2) The Chairperson and every other members who is not a servant of the Government, while travelling on official tour, shall be entitled to travel by air in Executive Class or by rail in Air-conditioned First Class, wherever available, from the place of his residence and back, and in case of journeys by road, actual expenses limited to Air-conditioned First Class rail fare for the distance traveled. However, in foreign tours, the Chairperson shall be entitled to travel by air in First Class and whole-time members shall be entitled to travel in Business Class.

(3) Every Member, who is a servant of the Government, shall be entitled to traveling allowance and daily allowance from the source from which such member draws his salary at the rates admissible to him according to the rules of that Government.

**Provided** that the Authority shall reimburse to that Government the amount so paid to the member.

**8. Other allowances and conditions of service.** - The other allowances and conditions of service of the Chairperson and the whole-time member shall be such as may be determined by the Central Government at the time of their appointment;

**Provided** that in respect of any matter for which it has not been specifically determined by the Central Government, the allowances and other conditions of service as is applicable to the officer of the highest rank in the Authority shall apply to the Chairperson and the whole-time member.

**Provided further** that the Chairperson and the whole-time member shall be entitled to the payment of Productivity Linked Incentive Scheme, Proficiency Allowance, etc. at the same rates as is applicable to the officer of the highest rank of the Authority.

**9. Period of notice for termination or resignation.** - (1) A whole-time member or a part-time member, as the case may be, who is not a servant of the Government, may resign the office by giving notice in writing of not less than 30 days to the Central Government.

(2) The Central Government may terminate the appointment of a whole-time member and or a part-time member, as the case may be, who is not a servant of the Government, after giving him a notice of not less than 30 days.

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S. N. A. ZAIDI, Jt. Secy.

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